



2026:AHC:10286

**HIGH COURT OF JUDICATURE AT ALLAHABAD
WRIT - A No. - 325 of 2026**

Neeraj Sharma And 3 Others

.....Petitioner(s)

Versus

State of U.P.

.....Respondent(s)

Counsel for Petitioner(s)	:	Syed Wajid Ali
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Syed Wajid Ali, learned counsel for the writ petitioners and Sri Gaurav Singh, learned Standing Counsel for the State.
2. The grievance of the writ petitioners is that they have been working since the date of their engagement as Senior Collection Amin in different Tehsils of District Saharanpur with artificial breaks. A selection committee was constituted for providing regular appointment on the post of Senior Selection Amin on the basis of seniority, eligibility and regularization earmarked under the Uttar Pradesh Collection Amin Service Rules, 1974 and the meeting was convened on 30.08.2025. According to the writ petitioners since they have cross 45 years, thus, recommendation was made for regularization on 04.09.2025.
3. Prayer in the present petition is for taking a final decision.
4. Learned Additional Chief Standing Counsel submits that the claim of the writ petitioners shall be decided by Principal Secretary (Revenue), Anubhag-7, Lucknow.
5. Considering the submission so made across the bar, the writ petition stands disposed of directing the writ petitioners to submit a comprehensive representation along with self attested copy of the writ petition and certified copy of the order before the sole respondent, Principal Secretary (Revenue), Anubhag-7, Lucknow by 22.01.2026. Thereafter, the sole respondent shall decide the claim of the writ petitioners within a period of six weeks.

January 16, 2026
A. Prajapati

(Vikas Budhwar,J.)